

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:7220
ANSWERED ON:21.05.2012
MONITORING OF FDI
Rawat Shri Ashok Kumar;Tanwar Shri Ashok

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether any investment panel is being set up to monitor Foreign Direct Investment (FDI) in the country;
- (b) if so, the details thereof;
- (c) whether the Government has formulated any policy to check the cases of violation of contractual liability between India and foreign companies;
- (d) if so, the details thereof alongwith the names of the companies against which action has been taken in this regard during the last three years;
- (e) whether certain companies have been banned to invest in the country;
- (f) if so, the details thereof and the reasons therefor; and
- (g) the number of foreign companies/entrepreneurs granted permission to set up their companies in India?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) : No proposal in this regard is under consideration of the Ministry of Commerce & Industry.
- (b) : Does not arise.
- (c) : No, Madam.
- (d) : Does not arise.
- (e) & (f): As per extant FDI policy, a non-resident entity (other than a citizen of Pakistan or an entity incorporated in Pakistan) can invest in India, subject to the FDI Policy. Government has decided, in principle, to allow Foreign Direct Investment (FDI) from Pakistan.
- (g): Details of approvals granted by the Foreign Investment Promotion Board (FIPB), during the last three years, are as under:

Year (Jan-Dec) No. of proposals
approved

2009	300
2010	212
2011	168